

Abolition of the North Eastern Council

*105. SHRI KHYOMO LOTH A: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received suggestions from some Members of Parliament regarding abolition of the North Eastern Council;

(b) if so, what action Government have taken in this regard; and

(c) if the answer to part (b) above is in the negative, what are the reasons for not taking any action?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) and (c) Do not arise.

Police firings in the Union Territories

*106. SHRI SAT PAUL MITTAL:
SHRI SWAMI DINESH
CHANDRA.
SHRIMATI SUSHILA
SHANKAR ADIVAREKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of cases of police firings in the Union territories during 1977-78 and so far during 1978-79:

(b) what is the number of persons killed and injured in these firings in each Union territory; and

(c) what steps Government have taken to improve the law and order situation in the Union territories?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) During 1977-78, there was one case of firing in Pondicherry and three in Mizoram. During 1978 there have been two cases of firing in Delhi. There were no cases of firing in the remaining Union territories.

(b) The information is given below:

Union Territory	Killed	Injured
Pondicherry	1	..
Mizoram	1	3
Delhi

(c) The law and order situation is constantly under review. Remedial measures are taken whenever necessary.

Salary and perquisites of Cabinet Ministers

*107. SHRI VIREN J. SHAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present salary and perquisites given to the Union Cabinet Ministers; and

(b) the salary that would have to be paid to a Union Cabinet Minister if the perquisites given to him are valued and taxed as per the Income-tax Act as applicable to any other tax payer, to maintain the carry home emoluments as at present?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) and (b) A Union Cabinet Minister is entitled to 2 salary of Rs. 2250/- and a sumptuary allowance of Rs. 500/- per month. The perquisites admissible are free-furnished residential accommodation and free use of water and electricity. The salary, sumptuary allowance as well as value of the aforementioned perquisites are taxed in accordance with the Income Tax Act. If the value of the perquisites is added up to the salary and sumptuary allowance and tax deducted in accordance with the prevalent rates, the income after tax would work out to approximately Rs. 2880/- per month.